

**In the National Company Law Tribunal,
"Chandigarh Bench, Chandigarh"
(Exercising the powers of Adjudicating Authority under
the Insolvency and Bankruptcy Code, 2016)**

CP (IB) No.28/Chd/CHD/2018

**Under Section 9 of the Insolvency and
Bankruptcy Code, 2016 read with Rule 6
of the Insolvency and Bankruptcy
(Application to Adjudicating Authority)
Rules, 2016.**

In the matter of:

M/s Ramavtaar Trading Company Commission Agents.

....Petitioner-Operational Creditor.

Versus.

M/S Best Foods Limited.

....Respondent-Corporate Debtor.

Present: Mr.S.S.Kaushik, Advocate with Mr.Bhavpreet Singh Dutt,
Advocate for petitioner.
None for respondent.

ORDER (Oral)

Learned counsel for the petitioner submits that a similar case titled as M/s Hajura Singh Bhim Singh, CP (IB) No.117/Chd/CHD/2017 filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 has been admitted by this Tribunal on 02.02.2018. In view of the above, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to the petitioner to file the claim before the Interim Resolution Professional/Resolution Professional, as the case may be. Ordered accordingly.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)
Adjudicating Authority

February 07, 2018.
Ashwani